

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO. 344 of 1990

DATE OF JUDGMENT: 30th July, 1993

BETWEEN:

Mr. P. Babu Rao

..

Applicant

AND

1. The Director,  
DMd., Establishment,  
Post Box No. 2043,  
Secunderabad.
2. The Union of India  
represented by its  
Ministry of Defence,  
New Delhi.

..

Respondents

APPEARANCE:

COUNSEL FOR THE APPLICANT: Mr. P.N. Venkatachari, Advocate & M/s S. Thirupura Sundari.

COUNSEL FOR THE RESPONDENTS: Mr. N.V. Ramana

CORAM:

Hon'ble Shri T. Chandrasekhara Reddy, Member (Judl.)

Hon'ble Shri P.T. Thiruvengadam, Member (Admn.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE  
SHRI T. CHANDRASEKHARA REDDY, MEMBER (JUDICIAL).

This is an application filed under Section 19 of the Administrative Tribunals Act, 1985 by the applicant ~~xxx~~ herein who is working as Cleaner in the first respondent's establishment with effect from 16.10.1985 ~~for a direction to~~ the respondents to regularise ~~his~~ services with effect from 16.10.1985, with all consequential benefits.

T - C - M

contd....

18/10/93

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2. We have heard today Mr. P.N. Venkatachari, counsel for the applicant and Mr. N.V. Ramana, counsel for the respondents. During the course of the hearing of this OA, Mr. N.V. Ramana produced the appointment order dated 12.7.1993 relating to the applicant. From the said appointment order, it becomes amply evident that the applicant had been appointed as Cleaner temporarily in a regular vacancy. ~~So as the applicant had been appointed in regular vacancy this OA becomes infructuous.~~ Further, the appointment order says that the applicant ~~was~~ kept on probation for a period of six months, ofcourse, it can be extended at the discretion of the appointing authority. ~~As the applicant had been appointed in regular vacancy, the OA is dismissed as infructuous leaving~~ <sup>temporarily</sup> ~~as~~ bear their own costs.

(Dictated in the open Court).

*P. J. D.*  
(P.T. THIRUVENGADAM)  
Member (Admn.)

*T. Chandrasekhar*  
(T. CHANDRASEKHARA REDDY)  
Member (Judl.)

Dated: 30th July, 1993.

*83/83*  
Deputy Registrar

To vsn

1. The Director, DMd. Establishment, Post Box No. 2043, Secunderabad.
2. The Secretary, Union of India, Ministry of Defence, New Delhi.
3. One copy to Mrs. S. Tripurasundari, Advocate, 11-6-868, Red Hills, Hyd.
4. One copy to Mr. N.V. Ramana, Addl. CGSC, CAT, Hyd.
5. One copy to Library CAT, Hyd.
6. One spare copy.

pvm.

22-7-93  
P.V.M.  
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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.BIRUVENGADAM:M(A)

Dated: 30 - 7 - 1993

ORDER/JUDGMENT:

M.A/R.A/C.A.N.

O.A.No. 344 in 90,  
T.A.No. (W.P.)

Admitted and Interim directions  
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

